

15.30 hrs.

CONSTITUTION (AMENDMENT)
BILL*

Amendment of Eighth Schedule

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

15.31 hrs.

CONSTITUTION (AMENDMENT)
BILL*

Amendment of article 31C, omission of Part XIVA, etc.

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

15.32 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 311)

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a

Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of articles 102 and 103.)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

15.34 hrs.

ALIGARH MUSLIM UNIVERSITY
(RESTORATION OF MINORITY
CHARACTER) BILL*

SHRI RAM JETHMALANI (Bombay North West): I beg to move for leave to introduce a Bill to declare the minority character of the Aligarh Muslim University.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to declare the minority

Character of the Aligarh Muslim University.”

The motion was adopted.

SHRI RAM JETHMALANI: I introduce the Bill.

15.34 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill further to amend the code of Civil Procedure, 1908.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908.”

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

15.34 hrs.

TRADE AND MERCHANDISE MARKS (AMENDMENT) BILL*

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Trade and Merchandise Marks Act, 1958.”

The motion was adopted.

SHRI V. N. GADGIL: I introduce the Bill.

15.35 hrs.

MARGINAL FARMERS AND AGRICULTURAL WORKERS FAMILY SECURITY BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for security to the families of marginal farmers and agricultural workers.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to provide for security to the families of marginal farmers and agricultural workers.”

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 44).

SHRI G. M. BANATWALLA (Ponnam): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI G. M. BANATWALLA: I introduce the Bill.